

(2014) 07 SC CK 0097

In the Supreme Court Of India

Case No : I.A. Nos. 23, 40, 42, 43, 55, 56, 57, 63, 64, 65, 66, 67, 68 and 69 in W.P. (C) No. 657/1995 and C.A. No. 7660/1997, SLP (C) No. 16175/1997, Conmt. Pet. (C) No. 155/2005 in W.P. (C) No. 657/1995

Research Foundn. for Science

APPELLANT

Vs

U.O.I.

RESPONDENT

Date of Decision : 08-07-2014

Acts Referred:

Citation : 2014 (8) SCALE 567

Hon'ble Judges : Madan B. Lokur, J;Kurian Joseph, J

Bench : Division Bench

Final Decision : Dismissed

Judgement

1. Interim Report of the Commissioner of Customs (Import), JNCH in compliance with the order dated 04.03.2014 has been filed by the Respondents on 15.05.2014. Learned Additional Solicitor General states that the incineration is likely to be completed by 10.07.2014 and that a final report will be submitted after completion of the entire process. Final Report may be filed within three weeks which should include not only the progress with regard to the incineration but also other issues mentioned in the order dated 04.03.2014.

2. Some other reports have been filed but copies have not been given to learned Counsel for the appearing parties in I.A. No. 43.

3. learned Counsel for Bhopal Group For Information states that she will obtain and furnish copies of these reports to learned Counsel for the appearing parties.

4. It is made clear that henceforth, any report that is to be filed should be circulated to learned Counsel for the appearing parties before the matter is listed.

5. learned Counsel for the Petitioner states that there are some issues which have been mentioned in I.A. No. 63 and the pleadings in that I.A. are complete.

6. The matter including I.A. No. 63 may be listed after six weeks on a non-

miscellaneous day. In the meanwhile, learned Counsel for the Petitioner will prepare and circulate a note well in advance mentioning the pending issues and the issues which do not survive even though they have been mentioned in I.A. No. 63.